

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD

O.A. NO. 868/95

Between:

Date of Order: 27.7.95.

Paluri Rama Krishna

...Applicant.

And

1. The Divisional Railway Manager,
South Eastern Railways,
Waltair Division,
Visakhapatnam.

...Respondents.

Counsel for the Applicant : Mr. M. S. R. Subrahmanyam

Counsel for the Respondents: Mr. N. R. Devraj, Sr. CGSC, CAT,

CORAM:

THE HON'BLE SHRI A. B. GORTHI : MEMBER (A)

contd....

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

* * *

Heard learned counsel for both the parties.

2. The applicant is the son of late P.Ramulu who, while working as a Key Man in S.C.Railway, died on 30.3.94. The applicant's request for appointment on compassionate grounds was favourably and sympathetically considered by the respondents and he was offered employment assistance vide letter dated 26.10.94. It states that the applicant was approved for appointment to the Group 'C' post of Artisan/Trainee Clerk and that he would be given appointment in his own turn on the availability of the vacancy. Subsequently however as the applicant was involved in Crime No.17/95 ~~or~~ under Section 304 of the Indian Penal Code the respondents informed the applicant vide their memo dated 17/24.4.95 that the employment assistance as approved earlier stood cancelled.

3. As the applicant is involved in a serious criminal case the decision taken by the respondents cannot be said to be either erroneous or improper. From this point of view, the OA is liable to be dismissed ~~at~~ the admission stage itself.

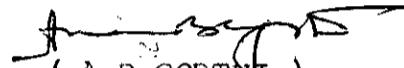
4. Mr.MSR.Subrahmanyam, learned counsel for the applicant urged that the applicant was falsely implicated and as such in case he is acquitted the respondents should reconsider the case of the applicant for giving him employment assistance on compassionate

(B)

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grounds. There can be no doubt that in case the applicant is acquitted the respondents will have to reconsider the case of the applicant on merits and in accordance with the extant instructions.

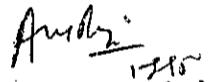
5. O.A. is dismissed subject to the above observation. No order as to costs.


(A.B. GORTHI)
Member (Admn.)

Dated: 27th July, 1995

(Dictated in Open Court)

sd


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DEPUTY REGISTRAR(J)

To

1. The Divisional Railway Manager,
South Eastern Railway,
Waltair Division,
Visakhapatnam.
2. One copy to Mr. M. S. R. Subrahmanyam, 6-2-45/3,
A.C. Guards, Hyderabad.
3. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One spare copy.

YLKR

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A. V. HARIDASAN: MEMBER (B)

AND

THE HON'BLE SHRI A. B. GORTHI: MEMBER (A)

DATED 27-7-95

ORDER/JUDGMENT

M.A. NO/R.P.NO./C.P.NO.

in

O.A. NO. 868/95

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

*No. 868/95
Copy*

Central Administrative Tribunal
DESPATCH

7 AUG 1995 NSM

HYDERABAD BENCH.

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